

I. 07 8/10/2015

Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer

For election to Bihar Legislative Assembly (name of the House)

From 72... Siraghuswar..... Constituency (Name of the Constituency)

Ramesh Rishideo son/daughter/wife of Sri. Badi Rishideo
village - Gopalpur tola, Rauta P.O. Rauta P.S.+V/c. Kumerkhanda D. Madhya
Age 41 years, resident of..... (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by Janta Dal (U) (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupee)
1.	Self <u>Ramesh Rishideo</u>	<u>AKRPR9741C</u>	<u>2010-2011</u>	<u>259,000/-</u>
2.	Spouse- <u>Kanchan Kumari Bharti</u>			
3.	Dependent 1 <u>Yashwant Raj 1 1/2 yrs</u>			
4.	Dependent 2 <u>Raj Lakshmi 3 1/2 yrs.</u>			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>No</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	<u>Nil</u>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	<u>Nil</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>Nil</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s).	<u>Nil</u>

(c) Punishment imposed:

Nil

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Dependent, here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse Smit Kamchan Kr Bhar Li	Spouse Dependent-1 Yashwant Raj	Dependent-2 father Sri Sudri Rishidv	Dependent-3
(i)	Cash in hand	15000/=	2,000/=	No'	No'	No'
(ii)	Details of Deposits in Bank accounts (FDs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	1.18,000/- 18th/11/2019 Kanya/Khand 0.08,000/- 0.44,490/- 5,30,151/- patna.	04,85,851/- 589. patna 0,63,557/- Bank of India patna	No'	No'	No'
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	45,000/- India's all's bank patna.	No'	No'	No'	No'
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	L9C9-05 Rs 690,332/- 589 Life (2) Rs 125,000/- (S.A-12,50,000)	L9C9 02 Rs 154,760/- 589 Life 1,00,000/- 39,000/-	L9C9 01 (S.A-05Lacks) Poc-39,553=-	No'	No'
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Loan Rs = 6,00,000/- Six Lacs. B/hary Bidhan Sabha for purch-3 of Scarpio	No'	No'	No'	No'
(vi)	Motor Vehicles/Aircrafts/ Yachts/ Snips (details of Make, Registration No. etc, Year of Purchase and amount)	Bolar BR-43 8182- Rs = 3,00,000/- Scarpio-BR-1/PC 9003-Rs-10,12,530/-	No'	No'	No'	No'
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold chain 1 Bhary Gold ring 1 Bhary cost = 58000/-	Gold 4 Bhary Silver 5 Bhary cost = 18,500/-	No'	No'	No'

(vii) Any other assets such as value of Claims/interest	P. Stat. of Riphile-01 cost Rs. 1,10,000/=	= 08,08,308/=	39,553/=	Nil / =	No/
(ix) Gross Total value	24,57,631/=	due to enhance of price			

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u> <small>Immovable</small>	khata	from			
	Location(s) <small>property in Gopalpur</small>	705, 411, 794	khata N. 1658	No/	No/	No/
	Survey number(s) <small>total, Sankarpur</small>	410, 438 AC	village - Belu			
	Area (Total measurement in acres)		02. Bigda	No/	No/	No/
	Whether inherited property (Yes or NO)	yes	03. Matka	No/	No/	No/
	Date of purchase in case of self acquired property	No/	donated by father	No/	No/	No/
	Cost of Land (in case of purchase) at the time of purchase	No/	17.11.2006	No/	No/	No/
Any Investment on the land by way of development, construction etc.	No/		No/	No/	No/	
Approximate Current market value	5,20,000/=	06,00,000/=	No/	No/	No/	
(ii)	<u>Non-Agricultural Land</u>					
	Location(s)	No/	No/	No/	No/	No/
	Survey number(s)					
	Area (Total measurement in sq. ft.)	No/	No/	No/	No/	No/
	Whether inherited property (Yes or NO)	No/	No/	No/	No/	No/
	Date of purchase in case of self acquired property	No/	No/	No/	No/	No/
	Cost of Land (in case of purchase) at the time of purchase	No/	No/	No/	No/	No/
Any Investment on the land by way of development, construction etc.	No/	No/	No/	No/	No/	
Approximate Current market value	No/	No/	No/	No/	No/	
(iii)	<u>Commercial Buildings</u> (including apartments)					
	-Location(s)	No/	No/	No/	No/	No/
	-Survey number(s)					
Built up Area (Total measurement in sq. ft.)	No/	No/	No/	No/	No/	

	Whether inherited property (Yes or NO)	No	No	No	No	No
	Date of purchase in case of self acquired property	No	No	No	No	No
	Cost of property (in case of purchase) at the time of purchase	No	No	No	No	No
	Any Investment on the property by way of development, construction etc.	No	No	No	No	No
	Approximate Current market value	No	No	No	No	No
(iv)	Residential Buildings (including apartments,) <i>Pacca house two Rooms</i>	<i>Village Gopal pur to la Rauti 50' pur, via kumar Khad - Madhyan</i>	<i>Madhyan 10-109 Panchi No-4789 Khata 71 Area-00-02-06</i>	No	No	No
	Area (Total measurement in sq. ft.) <i>Share</i>	<i>10 Dhur</i>	<i>00-02-06</i>	No	No	No
	Built up Area (Total measurement in sq. ft.) <i>Share</i>	<i>10 Dhur</i>	No	No	No	No
	Whether inherited property (Yes or NO)	<i>Yes</i>	No	No	No	No
	Date of purchase in case of self acquired property	No	<i>20.02.2008</i>	No	No	No
	Cost of property (in case of purchase) at the time of purchase	No	<i>2,55,000/-</i>	No	No	No
	Any Investment on the land by way of development, construction etc.	No	<i>NO</i>	No	No	No
	Approximate Current market value	<i>Rs=01,80,000/-</i>	<i>06,00,000/-</i>	No	No	No
(v)	Others (such as interest in property)	No	No	No	No	No
(vi)	Total of Current Market Value of (i) to (v) above	<i>07,00,000/-</i>	<i>12,00,000/-</i>	No	No	No

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) <i>B. State SC Day</i> Name of Bank or FI <i>Coop. madhyan</i> Amount outstanding <i>for purchases</i> Nature of loan <i>Tam poo</i>	<i>12,354=00</i>	No	No	No	No
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) <i>Shabha purchase</i> Amount outstanding <i>of Bolero</i> Nature of loans <i>car pi o</i>	<i>05,64,000/-</i>	No	No	No	No

	Any other liability	No'	No'	No'	No'	No'
	Grand total of liabilities	05,76,354	No'	No'	No'	No'
(ii)	<u>Government Dues:</u>					
	Dues to departments dealing with government accommodation	No'	No'	No'	No'	No'
	Dues to departments dealing with supply of water	No'	No'	No'	No'	No'
	Dues to departments dealing with supply of electricity	No'	No'	No'	No'	No'
	Dues to departments dealing with supply of telephones/mobiles	No'	No'	No'	No'	No'
	Dues to departments dealing with government transport (including aircrafts and helicopters)	No'	No'	No'	No'	No'
	Income Tax Dues PAN AKRPR9741C	No'	No'	No'	No'	No'
	Wealth Tax Dues	No'	No'	No'	No'	No'
	Service Tax Dues	No'	No'	No'	No'	No'
	Municipal /Property Tax Dues	No'	No'	No'	No'	No'
	Sales Tax Dues	No'	No'	No'	No'	No'
	Any other dues	No'	No'	No'	No'	No'
	Grand total of all Govt. dues	No'	No'	No'	No'	No'

(7) Details of profession or occupation:

a. Self.....M.A.

b. Spouse .Bikas mitra gm Route G.P. [Kumar Khamb]

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

M.A. [Ph.D.] from T.P. college madhupura under B.N.M. university - madhupura. year-2009.

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/K/yn. Ramesh Rishidav maura-Sripur, tala-Gopal pur, vic-kumar khamb-madhupura.
2.	Full postal address	Do
3.	Number and Name of the constituency and state	72 Singheshwar [Bihar]
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janta Dal [U]
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	No'

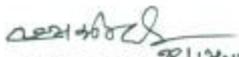
(c) Total number of Pending cases where the court (s) have taken cognizance		No				
5. PAN of AKRPR 9741C	Year for which last Income Tax Return filed	11-08-2011 - 259,000/-				
(a) Candidate	2010-2011					
(b) Spouse:	No		No			
(c) Dependents	No		No			
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	14,55,530/-	118500/-	*	*	No
B.	Immovable Asset	04,35 Area		No	No	No
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	No	538000/-	No	No	No
(ii)	Approximate Current Market Price of Asset (Total Value)	08,00,000/-	12,00,000/-	No	No	No
7.	Liabilities	05,76,354/-	No	No	No	No
	(i) Government dues (Total)	No	No	No	No	No
	(ii) Loans from Bank, Financial Institutions and others (Total)	05,76,354/-	No	No	No	No
8.	Highest educational qualification: M.A. [Phi] from T.P. College Madhepura under B.N.M. University - Madhepura - 2009. (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at patna this the 25/12/2011 day of December 2011.


 DEPONENT 25/12/11

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- Note:
1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 4. The affidavit should be either typed or written legibly and neatly.